

National Company Law Tribunal


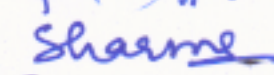
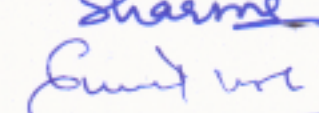
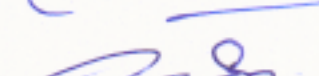
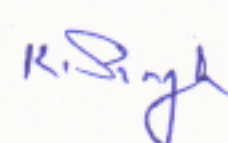
Allahabad Bench

CP NO. 3/2014

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.12.2017

NAME OF THE COMPANY: Indian Turpentine ROsin CO. Ltd

SECTION OF THE COMPANIES ACT/I & B CODE: 433/434 of the Companies Act of 1956

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Rakesh Kumar Singh, Adv.		for FTRCL	
2.	Suraj Singh, Adv.			
	Sunil Saxena AR			
3.	M. K. Bagri	OLAR	OLAR	
	KULDEEP SINGH	STA	O.L./RD(NR)	

C.P. No. 3/2014

Shri Rakesh Kumar Singh for the petitioner. Shri O.P. Mishra, Advocate for FCI. Shri M.K. Bagri along with Kuldeep Singh for the OL.

In the present matter, counsel for the petitioner conceded with the fact, that the present petition filed under sections 433 & 434 of the Companies Act, 1956 (which stands amended with corresponding provision of Section 272 of the Companies Act, 2013) has now become infructuous, as in view of the I & B Code came into effect from 1<sup>st</sup> December, 2016. Hence, the present petition is no longer maintainable before this Bench until its amended suitably or a fresh petition under the provision of I & B Code is filed.

Keeping in view of such legal position, the OL representing Central Govt. also concurred with the stand taken by the petitioner.

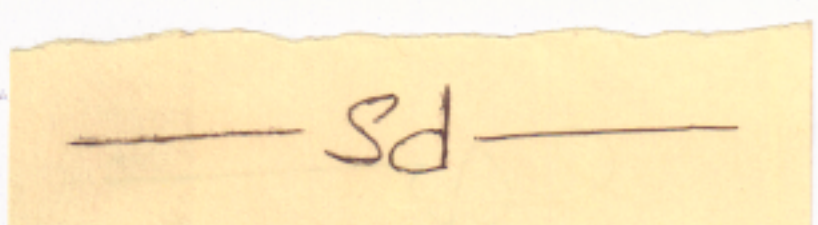
Hence, we are of the view that the present petition has now become infructuous and accordingly disposed of.

Notwithstanding the above, it is made clear that our present order shall not operate as resjudicata among the parties and parties concerned are at liberty file appropriate application under the provision of the I & B Code/or in accordance with law before an appropriate Forum including this Bench.

Further, no order as to cost.

Date: 20/12/2017

Typed by  
Jyoti  
(Stenographer)

  
H.P. Chaturvedi,  
Member(Judicial)